

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 8th day of August Two Thousand And Seventeen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A./310/00134/2017
in
O.A./310/01826/2016

1. The Union of India,
Rep. by the Revenue Secretary,
Department of Revenue,
GOI, North Block,
New Delhi- 110 001;
2. The Chairman, CBEC, North Block,
New Delhi- 110 001;
3. The Chief Commissioner of Service Tax,
Newry Towers, No. 2054-1, II Avenue, Anna Nagar,
Chennai- 40;
4. The Commissioner of Service Tax,
Service Tax III Commissionerate,
Newry Towers, No. 2054-1, II Avenue, Anna Nagar,
Chennai- 40.

....Applicants in the M.A.

(By Advocate : Mr. T.R. Senthil Kumar)

VS.

Shri S. Ponnusamy,
(Retd. Assistant Commissioner of Central Excise)
No.26, Door 2, Vaishali Apartments,
Temple Avenue, Sri Nagar Colony,
Saidapet, Chennai-15.

...Respondent in the M.A.

(By Advocate: M/s. Sankaranarayanan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

This M.A. has been filed by the respondents in the O.A. seeking extension of three months time to implement the orders of the Tribunal dated 08.12.2016.

2. When the matter is taken up for hearing, Mr. Venkata Raman, representative counsel of Mr. T.R. Senthilkumar, Learned standing counsel for the respondents produces a copy of the order dated 02.03.2017 of the respondents and states that the order of this Tribunal had been complied with. He accordingly seeks to withdraw the M.A.

3. In view of the above, the M.A. is dismissed as withdrawn.